

भारतीय व्यापारियों पर आक्रमण किया गया था और "भारतीयों वापस जाओ" के नारे लगाये गये थे ;

(ख) क्या ये सब कार्य नेपाल लीग, कम्युनिस्ट पार्टी द्वारा करवाये जा रहे हैं ; और

(ग) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ।

विदेश मंत्री (श्री पी० बी० नरसिंह-राव): (क) और (ख). सरकार ने यह खबर देखी है सरकार की सूचना के अनुसार बढ़ते हुए मूल्यों, आवश्यक वस्तुओं की कमी और कच्ची पटसन के मूल्यों में गिरावट के परिणाम-स्वरूप सितम्बर, 1980 में नेपाल के ज्ञापा क्षेत्र सहित मेची अंचल में भारतीय मूल के लोगों के खिलाफ प्रदर्शन तथा भारतीय मूल के लोगों की दुकानों और स्थापनाओं की लूट की घटनाएं हुई । भारतीय मूल के कुछ लोगों के साथ किये गए दुर्व्यवहार की खबरों की सूचना भी मिली थी ।

(ग) इस मामले में नेपाल स्थित हमारे राजदूत केवल नेपाली विदेश कार्यालय के साथ घनिष्ठ सम्पर्क ही नहीं बनाए हुए हैं अपितु उन्होंने नेपाल के प्रधान मंत्री के साथ भी इस मामले को उठाया है । नेपाल के प्रधान मंत्री ने हमारे राजदूत को सूचित किया है कि इन घटनाओं से वे स्वयं चिन्तित हैं और वे इन्हें रोकने के उपाय करेंगे । स्थिति अब नियन्त्रण में बतायी जाती है ।

Inter-Island Shipping Service in Andaman and Nicobar Islands

550 SHRI MANORAJAN BHAKTA:
Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that unsatisfactory inter-island shipping service prevails in the Union Territory of Andaman and Nicobar islands since

last three years and the people of that far-flung remote area are suffering untold miseries for want of adequate transport facilities.

(b) if so, what action Government is contemplating to improve the service immediately;

(c) whether S. S. CHALUNGA one of the inter-island vessel which is 1948 built, is unworthy of passenger service but still in operation, if so, when this vessel will be replaced; and

(d) how many trips of service from Port Blair to Diglipur have been commenced from 1st January to 20th October, 1980, month-wise and also the names of vessels?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) and (d). With a view to meeting the increased requirements of both passenger and cargo traffic in the Andaman and Nicobar Islands, the Government have sanctioned on 30-8-80 the acquisition of two new passenger-cum-cargo ships of adequate capacity on the inter-island service.

(c) S. S. Chalunga is sea-worthy for carrying passenger and her present safety certificates are valid upto March, 1981.

(d) The information is being collected and will be laid on the Table of the House.

Proposal for a new coach factory

551. SHRI C. CHINNASWAMY:
SHRI VILAS MUTTEMWAR:

Will the Minister of RAILWAYS be pleased to state whether there is any proposal to start a new coach factory in Tamil Nadu or any where else?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): A proposal for setting up a new Railway Coach production Unit is under examination

but no decision regarding the location has yet been taken.

Demand to set up A Central Medical Institute at Madras

552. SHRI C. CHINNASWAMY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether government are aware of the need voiced in Tamil Nadu for setting up of a Central Medical Institute at Madras; and

(b) if so, the action proposed to be taken by Government for setting up such an Institute?

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No such proposal has been received by the Government of India.

(b) Does not arise.

Opening of T.B. Sanatorium in every District

553. SHRI C. CHINNASWAMY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) Whether there is any proposal to start T. B. Sanatorium in every District with the help of World Bank;

(b) if so, the details thereof; and

(c) the number of T. B. Sanatorium proposed in Tamil Nadu?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No.

(b) and (c). Does not arise.

Effect of Nepali Acts on Indian Nationals

554. SHRI BHOGENDRA JHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) to what extent the Nepal Private Firm Registration Act of 2018

Sambat, Nepal Income Tax Act 35 and Foreign Tax Nepalese Agency Act Sambat 2014, Nepal Contract Act Sambat 2031 and Section 13 of the Foreigners Act of Nepal has not been affecting Indian nationals in Nepal and Indo-Nepalese relations;

(b) whether the Government of India had asked the Indian Embassy at Kathmandu to publicise in Nepalese papers the Indian Foreign Exchange Regulation Act of 1973 but the Embassy did not act up to this;

(c) whether M/s Kathmandu Automobiles a business concern was granted permit by Indian Embassy for movement in India by car guaranteed by this Firm which car was caught with contraband hashish; and

(d) if so, the action taken thereon with reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) The Nepal Private Firm Registration Act of 2018 Sambat, Nepal Income Tax Act 35 and Foreign Tax, Nepal Agencies Act Sambat 2014, Nepal Contract Sambat 2031, and Section 13 of the Foreigners Act of Nepal have placed restrictions on foreign nationals, including Indians, in Nepal. Specifically, under the Nepal Private Firm Registration Act, an applicant for the registration of a private firm should submit with his application, a certified copy of a Nepali citizen certificate; under the Nepal Income Tax Act, advance payment of tax can be demanded from non-Nepalese; under the Nepal Agencies Act, priority is to be given to citizens of Nepal while registering as agents of foreign companies under the Nepal Contract Act, while Nepalese contractors have to deposit only 5 per cent security, foreigners including Indians have to deposit 10 per cent security and have to obtain a licence before they can apply for a contract; under Section 13 of the Foreigners Act, acquisition of property by Indians has been barred and also employment restrictions have come into force. Specific cases of